

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.204- IA/1077(AHM)2023  
in  
CP(IB) 563 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Manishbhai Baghabhai Aahir

.....Applicant

V/s

Shree Raghuvanshi Fibers Pvt Ltd

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/Liquidator : Mr. Dheeraj Garg, Adv.

For the Respondent :

For the State Tax Department : Ms. Ritu Guru, Adv.

**ORDER**

No rejoinder has been filed to the reply of the State Tax Department. Rather it states that there is no need to file any rejoinder of this IA.

After making submission in defence counsel for the State Tax Department seeks adjournment to place on record the proof of charge created on the assets of the Corporate Debtor in terms of Section 48 of the VAT Act, 2003 as well as index with reply.

Re-list on 19.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**